

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.05.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Date of Hearing : 12.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties Present : Shri Matrugupta Mishra, Advocate for the petitioner
Ms. Meghana Aggarwal, Advocate for the petitioner
Shri Rahul Sharma, JITPL
Shri Dilip Rozekar, POWERGRID
Ms. Jyoti Prasad, POWERGRID

Record of Proceedings

Learned counsel for the petitioner submitted that subsequent to filing of petition, the petitioner has signed long term PPA with Kerala for supply of 100 MW on 29.12.2014. Therefore, the petitioner has filed amended petition with modified prayers as the petitioner has filed a fresh LTA application for 95 MW for supply of power to Kerala.

2. The representative of Power Grid Corporation of India Limited submitted that PGCIL has not received the copy of the amended petition.

3. The Commission directed the petitioner to serve copy of the amended petition on the respondents immediately. The respondents were directed to file their replies by 5.6.2015 with an advance to the petitioner who may file its rejoinder, if any, by 19.6.2015.

4. The petition shall be listed for hearing on 25.6.2015.

5. The Commission directed Central Electricity Authority to depute officers on the next date of hearing to assist the Commission on the issue of relinquishment of Long Term Open Access.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**